

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 39 OF 2018 &
IA NOS. 911 & 1110 OF 2018**

Dated: 6th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Ginni Global Ltd.		Appellant(s)
	Versus		
Himachal Pradesh Electricity Regulatory Commission & Ors.		Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Ms. Jyotsna Khatri
Mr. Nishant Kumar

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for for R.1

Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan for R.2

ORDER

IA Nos. 911 & 1110 of 2018

(Appln. for condonation of delay in filing replies)

Heard learned counsel for Respondent Nos. 1 & 2. For the reasons set out in the accompanying affidavit, delay in filing reply by Respondent No.1 and Respondent No.2 is condoned and replies are taken on record. Applications are disposed of.

APPEAL No. 39 of 2018

Learned counsel for the appellant seeks two weeks time to file rejoinder. Time is granted. She may file rejoinder on or before 24.09.2018 with advance copy to the other side.

List the matter on **01.10.2018**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

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